CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI.5

ORIGINAL APPLICATION NO.

Riswapan Beausprous. 001.9

Union of Andia gors . P. Mandar Wal Respondents.

FOR THE APPLICANI(S) MY. CRANDE Mrs. N.D. GOOWAN

FOR THE RESPONDENT (S)

Notes of the Registry ! DATE ! The Rear new applied Abroent be This want pelition of non Complihace I the Fritunal order IId. 2.3. 2000 Para 4 This Horible To Busal! ged before Horber coult function orderes

__COURT'S_ORDER_

.11.00 Present : The Hon ble Mr Justice D.N. Chowdhury, Vice-Chairman.

> Heard Mr M.Chanda, learned counsel for the petitioner.

Issue notice to show cause as to why a contempt proceeding shall not be drawn up against the alleged contemner. Returnable by four weeks.

List on 14.12.2000 for show cause and order.

Vice-Chairman

Heard Mr M.Chanda, learned counsel for the petitioner. Mr B.C.Pathak, learne counsel for the alleged contemner seeks four weeks time to file reply. Prayer allowed.

List on 16.1.2001 for order.

Member(A)

Vice-Chairman

Notice Are Lound and Born To DIS for anny the boshendus pg No 1 to 3 by Reget Alo wich D/No 2718 1 2719 ded

Regnish fla.

Service report are Still unvailed ins.

16.1.01

Heard Mr.M.Chanda learned counsel for the petitioner and also Mr.B.C.Pathak, learned Addl.C.G.S.C. for respondents No.3. Perused the application as well as the reply of the respondents. It has been stated of the bar that the order of this Tribunal has already been complied with. In the pircumstances Contempt proceedings stands closed.

Member

Vice-Chairman

20.2.200/ Copy of the order Non been but to the D/tee. for iskuly The home to the L/Adveraly for the partie.

TIM

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH AT GUWAHATI.

C.P.NO.36/2000 O.A.No.90/2000

Shri Swapan Biswas ... Petitioner

- versus Shri L.P.Mandarwal & 2 others ... Respondents.

(Affidavit-in-wppm reply filed by the respondent No. | Shri L. P. Mandarwal)

- I, Shri L. P. Mandarwal , the respondent No. I in the abovenoted case do hereby solemnly affirm and state as follows:-
- 1. That the copy of the C.P.No.36/2000 (referred to as the 'petition') has been served on me. I have gone through the contents of the said petition and understood the contents thereof.
- 2. That the above petition is liable to be dismissed for non-joinder and mis-joinder of parties as the respondents No.1 and 3 were not the parties in the 0.A.No.90/2000.
- That the respondents filed their wrotten statements where they categorically stated that the letter of offer for appointment was kept in abeyance as the higher authorities raised objection for not obtaining prior permission for such appointment in view of the austerity measures adopted by the Union of India. Then stats were taken for subsequent approval. It is submitted in this regard that respondents have since complied with the Hon'ble Tribunal's order dated 2.3.2000 by suspending the operation of the impugned order dated 18.2.2000 which was communicated vide order dated 7.12.2000. This order was duly received by the petitioner and he has joined in service with effect from 18.12.2000. The formal appointment letter also has been issued to him on 29.12.2000 after verification of his original matriculation certificate. I also submit that there has been some procedural delay in complying with the order and in completing the process of appointment \dots contd \dots p/2

as explained hereinabove. This delay is neither intentional, or deliberate and hence there was no wilful disobedience of the order of this Hon'ble Tribunal.

In this regard I also state that the law relating contempt and the wilful disobedience is wel-settled by the Apex Court.

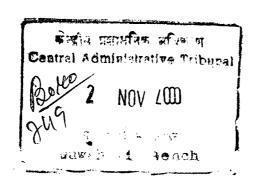
- 4. That the 0.A.No.90/2000 has been dismissed as infractuous vide order dated 11.1.2000, hence there is no contempt as such.
- That even if the Tribunal comes to a finding to hold me liable for the alleged contempt, in this case I seek unqualified apology from the Hon'ble Tribunal as a law abiding public servant, who has a high regard to Your Lordships and bound by the order and direction of the Tribunal. All the statements made in the petition has now become infractuous.
- 6. That the statments made in this affidavit are true to my knowledge and belief and I sign this affidavit on this 16th day of January, 2001.

Identified by me

ldvocate.

Solemnly affirmed and declared Mefore me by the deponent, who is identified by Shri B.C.Pathak , Advocate , on this \b th day of January, 2001.

<u>Advocate</u>



In the Central Administrative Tribunal Guwahati Bench ::: Guwahati.

C.P. No. 3/2000 In O.A. No. 90/2000

Shri Swapan Biswas

- Versus-

Union of India and others.

-And-

In the matter of :

An application under Section 17 of the Administrative Tribunal Act read with Section 24, the Hon'ble Tribunal be pleased to issued comtempt proceeding against the alleged contemptner for violation. The Hon'ble Tribunal order dated 2.3.2000 passed in 0.A. No. 90/2000.

-And-

In the matter of:

Shri Swapan Biswas

Son of Shri Ialmohan Biswas

Resident of Udal Bakhra

Chandrapath, Guwahati-34.

···· Petitioner.

Contd.....

- Versus-

Shri L.P. Mandarwal

- Director,
- Doordarshan Kendra, pressu Bhone ti Laikarpeak, Shillong. (Meghalaya).
 - Shri C.P.R. Nair Deputy Director (P) Door Darshan Kendra, pressu Bhanaki Laikarpak, Shillong. (Meghalaya).
 - Shri Roger Ratan Shoch. @w 3. Director General, (Now CEO) Doordarshan, prasu Bhanati Mandhi House, Copernicus Marg, New Delhi - 110 001.

.... Allaged Contemptners.

The applicant most humbly and respectfully beg to state under :

That your applicant highly aggrieved with the impugned order dated 18.2.2000 whereby the order of appointment of the applicant dated 31.8.1999/28.1.2000. Sought to be kept in obeyence, appronched this Hon ble Tribunal through original application No. 90/2000. The Hon'ble Tribunal

on 2.3.2000 was pleased to stay the operation of the impugned order dated 28.2.2000 until further order and thereafter the applicant obtain the Certified Copy of the order dated 2.3.2000 passed by this Hon'ble Tribunal and went to Shillong for resume his duties on 3.3.2000 and mat the contemptner No.1 at 2.15 P.M. and submitted the order dated 2.3.2000 of the Hon ble Tribunal axx but the alleged contemptner No.1 refused to accept the order of the Hon'ble Tribunal dated 2.3.2 and advised the applicant to mat the alleged contemptner no. 2, the applicant accordingly following the instruction of the alleged contemptner no.1 approached immediately thereafter to the contemptner but unfortunately the alleged contemptner No.2 also refused to accept the order of the Hon ble Tribunal dated 2.3.2000 and thereby shown dis-respect of order of the Hon ble Tribunal dated 2.3.2000 passed in 0.A. No. 90/2000. Therefore action of the respondents/alleged contemptners amounts to contempt of Court.

Copy of the order dated 2.3.2000 passed in 0.A.

No. 90/2000 is enclosed as Annexure -1.

2. That your applicant further beg to state that being highly dis-appointed with the action of the alleged contemptners No. 1 and 2 who did not allow the applicant to & resume his duties in terms of the order dated 2.3.2000 of the Hon'ble Tribunal although repeatedly requested the contemptners No. 1 and 2 allow him to resume his duties in compliance with the order of the Hon'ble Tribunal stated above. In the circumstances finding no other alternative the applicant on the same at

day left for his Home Town at Guwahati and thereafter on 4.3.2000 the applicant submitted an application dated 4.3.2000 to the alleged contemptner no.1 stating therein that he should be allowed to continue in the post of Film/ Video Editor and also by sent the copy of the order of the Hon ble Tribunal order dated 2.3.2000 by Speed Post and also requested to communicate the decision of the alleged contemptner regarding his joining in term of the order of the Hon ble Tribunal to the applicants have address but surprisingly no decision is communicated to the applicant till filing of this contempt petition regarding his continuation in the post of Film/Video Editor. Therefore silence on the part of the alleged contemptner as well as refusal to accept the order of the Hon'ble Tribunal dated 2.3.2000 establish beyond all doubt that the alleged contemptners have deliberately and & wilfully violated the order of the Hon ble Tribunal dated 2.3.2000 as such the action of the alleged contemptners is amount to contempt of Court, there Hon ble Tribunal be pleased to initiate contempt proceeding alleged the contemptners for violation of the order passed this Hon'ble Tribunal.

Copy of the application/representation dated 4.3.2000 is enclosed as <u>Annexure -2.</u>

That it categorically stated that the applicant was allowed to join on 9.2.2000 to the post Film/Video Editor by the alleged contemptner no.2 on the instruction of Deputy Director general D.DK. Guwahati and accordingly he has discharged his duties with effect from 9.2.2000 to 23.2.2000

this fact also evident from the written statement file by the respondents although an attempt is being made while preparing the statement to denay the fact that the applicant was already allowed to join to the post of Film/Video Editor on 9.2.2000 in terms of the appointment order dated 31.8.99/28.1.2000. **thexappaintment** **Exappaintment** **Exappai

reason has been assigned in the impugned order dated 18.2.2000 for passing of the order of kept in abeyance where as very recently one Shri Bhaskar Jyoti Hazarika has been appointed as Film/Video Editor at DDK Itanagar very recently but thereafter Shri Hazarika was transferred and posted at DDK, Kohima. Therefore there is no reason to kept in abeyance the order of appointment of the present applicant.

Moreover the order of the Hon'ble Tribunal dated 2.3.2000 has been deliberately and wilfully violated by the alleged contemptners. It is pertinent to mention here that the alleged contemptner No.1 in apprised the entire situation as well as the order of the Hon'ble Tribunal dated 2.3.2000 passed by the Hon'ble Tribunal in 0.A. No. 90/2000 to the contemptner no.3 but even thereafter the alleged contemptner no.3 did not pass any instructions or decision regarding joining of the applicant interms of the order of the order of the Hon'ble Tribunal.

In this facts and circumstances the alleged contemptner no.3 has been unpleded in this contempt petition.

In the facts and circumstances stated above the Hon ble Tribunal be pleased to initiate a contempt proceeding against the alleged contemptners and further be pleased to impose punishment upon the alleged contemptners in accordance with law.

4. That this application is made bonafide and for the ends of justice.

In the facts and circumstances the Hon'ble Tribunal be please to initiate contempt proceeding against the alleged contemptners for wilfull noncompliance of the order of the Hon'ble Tribunal on dated %x 2.3.2000 passed in 0.A. No. 90/2000 and further the pleased to impose punishment of upon the alleged contemptners and/or be pleased to pass any other order or orders as deem fit and proper.

And for this acts of kindness the petitioner as in duty bound shall ever pray.

I, Shri Swapan Biswas, son of sri LalMohan Biswas aged about 24 years, worked in the office of the Deputy Director, Doordarshan Kendra, Shillong do hereby solemnly affirm and declare as follows as under :-

- That I am the petitioner in the above contempt 1. petition and as such I am well acquainted with the facts and circumstances of the case and also competent to sign this affidavit.
- That the statements made in para 1 to 3 are true 2. to my knowledge and I have not suppressed any material facts.
- That this affidavit is made for purpose of filing 3. contempt petition before the Central Administrative Tribunal, Guwahati Bench, Guwahati for non-compliance of the order dated 2.3.2000 passed the 0.A. No.90/2000
- That I have been authorised by the other petitioner 4. to sworn this affidavit.

And I sign this affidavit on this 3 of hay of October, 2000 at Guwahati.

Identified by

DAN.

Advocate.

Swapan Brisums

Deponent.

Leuhaltrag

Solemnly affirmed and declared before me by the Deponent who is identified by Ms. N.A.Cosmi, Advocate as this.

' /

\N

Draft Charge

Tribunal, Guwahati Bench, Guwahati for initiating contempt proceeding against the contempner/respondent for wilfull non-compliance and deliberate of the interim order of the Hon'ble Tribunal passed in 0.A. No. 90/2000 dated 2.3.2000 and also to impose punishment upon the contempner for the Hon'ble Tribunal as mentioned above in accordance with law.

The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET 90/2000 APPLICATION NO.

Applicant(s) Sei Surpan Biowas.

Respondents) Union & Loir rad over.

Mr. M. Clarda. Advocate for Applicant(s)

Advocate for Respondent(s) 1/3. G. N. Claurabark

C.9.5.C.

Notes of	the	Registry	Date	Order of the Tribunal
			2.3.2000	Heard Mr.J.L.Sarkar, learned counsel for the applicant. Mr. B.C.Pathak, learned Addl.C.G.S.C for the respondents prays for time to get instruction. Prayer allowed. List on 8.3.2000 for consideration of admission. Mr Pathak shall appear with full instructions on the matter. Meanwhile the operation of the impugned order dated 18.2.2000 shall remain suspended until further orders.

Sd/MEBER (A)

Sd/ MEMBER (J)

Contined to be true Copy

प्रमाणित प्रतितिषि

.

Dated: 4-3-2000

1

To,

The Director,
(Shri L.P.Mandarwal-by name)
Doordarshan Kendra,
Laikarpeak,
Shillong(Meghalaya)

Sir.

In accordance with the Courts Direction in order sheet, Application No.90/2000,dt. 2/3/2000 by Hon'ble CAT, Guwahati Bench, Guwahati, I had personally gone to meet you on 3/3/2000 at 2-15 PM, but you have refused to accept my letter enclosing Hon'ble CAT, Guwahati Bench, Guwahati Application No. 90/2000, dt 2/3/2000 and you advised me to meet Dy. Director (P). According to your advise, I met Dy Director(P) and he also refused to accept my letter. However, I am sending this letter along with Hon'ble CAT order copy by SPEED POST and allow me to continue my service in the post of FILM/VIDEO EDITOR. Since my date of joining intimated earlier vide my letter dated 9/2/2000 and communicate me your decision to allow me to continue my service in the following address after receiving this letter.

I am eagerly waiting for your favourable decision in terms of Hon'ble Tribunals Order.

Address

Shri Swapan Biswas, C/O: Shri Ranjit Biswas, Doordarshan Kendra, R.G. Baruah Road, Guwahati-781024 your's faithfully

(SWAPAN BISWAS)
FILM/VIDEO EDITOR
DDK, SHILLONG

Gusupan Barwan

Copy to:

The Deputy Director (P) (Shri C.P.R.Nair)
Doordarshan Kendra, Laikarpeak,
Shillong for information and necessary action.

(SWAPAN BISWAS) FILM/VIDEO EDITOR

Empan Bru

DDK,SHILLONG.